

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 302**  
**IB-258/ND/2023**  
**New IA-4719/2023**

**IN THE MATTER OF:**

**Vinsan Credit & Securities Limited** ... **Applicant/Petitioner**

**Versus**

**M U Buildcon Pvt. Ltd.** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 11.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**ORDER**

**IA-4719/2023: For the reasons stated therein, the IA-4719/2023 is **allowed** and the list of creditors is taken on record, subject to all just exceptions.**

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**